

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.335/MP/2022

- Subject : Petition under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 25(1)(a) & 25(1)(b) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 seeking in-principle approval for procurement of Emergency Restoration System (ERS) for Teestavalley Power Transmission Limited.
- Date of Hearing : 8.6.2023
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Teestavalley Power Transmission Limited (TPTL)
- Respondents : PTC India Limited (PTCIL) and 13 Ors.
- Parties Present : Shri Vishwajeet Tyagi, Advocate, TPTL

Record of Proceedings

At the outset, learned counsel for the Petitioner prayed for adjournment. Learned counsel also sought liberty to place on record the certain additional details in the matter within four weeks.

2. Considering the request of the learned counsel for the Petitioner, the Commission adjourned the matter. The Commission also permitted the Petitioner to file its additional affidavit, within four weeks.

3. The Commission directed the Petitioner to furnish the following on an affidavit within four weeks:

(a) Reasons for non-procurement of ERS till date despite it being in original scope of work.

(b) As per the revised cost estimate-IV (RCE-IV) approved by the Board, the approved cost for the ERS is Rs. 7.86 Crore. However, as per the Petitioner, the estimated cost of ERS as Rs 30.68 Crore. Provide clarification in this regard. Reason for reducing the estimated cost of ERS to 7.86 crore from 20 crore in original cost estimate?

(c) Justification for considering 16 nos. of towers in the proposed ERS system.



(d) Justification for the proposed implementation time of 24 months.

4. The Petition shall be listed for hearing on 8.9.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**